

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 264 of 2013 & I.A. No. 195 of 2014

Dated : 26th August, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

Steel Authority of India Ltd. ... Appellant(s)

Versus

Damodar Valley Corporation & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Shri Rajiv Shankar Dvivedi
Ms. Tulika Mukherjee

Counsel for the Respondent(s) : Mr. M.G. Ramachandran &
Ms. Swagatika Sahoo for R-1

ORDER

Learned counsel for the appellant seeks to withdraw I.A. No. 195 of 2014 for modification. The said I.A. for modification is allowed to be withdrawn. As requested, the appellant is at liberty to file proper application for impleadment of parties within a week's time from today.

Post the matter on **26th September, 2014.**

**(Justice Surendra Kumar)
Judicial Member
rkt**

**(Rakesh Nath)
Technical Member**